

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (D.B.) No. 770 of 2019**

Guddu Singh @ Devras ... Appellant

Versus

The State of Jharkhand ... Respondent

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**CORAM: HON'BLE MR. JUSTICE H.C. MISHRA**  
**HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellant : M/s. Vani Kumari, Advocate

For the State : A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A No.1121 of 2020**

**6/ 14.09.2020.** Heard learned counsel for the appellant and the learned counsel for the State on the Interlocutory Application filed by the appellant for granting bail during the pendency of this appeal.

The appellant has been convicted and sentenced for the offences under Sections 364, 302, 201 / 34 of the Indian Penal Code.

Though it is alleged that the victim was abducted and murdered by the accused persons, but the evidence of the eyewitness shows that two other co-accused were carrying the victim on a motorcycle. So far as the murder of the victim is concerned, there is no eyewitness to the occurrence.

In similar circumstances, one co-accused namely Pocho Besra @ Budhram Besra @ Fuchu Besra has been granted bail by order dated 03.02.2020 in Cr. Appeal (D.B) No.826 of 2019.

In the facts of this case, since there is no allegation against the appellant of carrying the victim on the motorcycle, we are inclined to release the appellant, Guddu Singh @ Devras, on bail. Accordingly, the appellant, named above, is directed to be released on bail, during the pendency of this appeal, on furnishing bail bond of Rs.10,000/- (Ten thousand), with two sureties of the like amount each, to the satisfaction of learned Addl. Sessions Judge-I, Seraikella Kharsawan, in connection with Sessions Trial No.41 of 2017 / Sessions Trial No. 31 of 2018.

The aforesaid interlocutory application stands allowed.

**(H. C. Mishra, J.)**

**(Rajesh Kumar, J.)**